

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/00278/2016

HYDERABAD, this the 22nd day of October, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

A. Sunder Kumar Das, IPS,
S/o Late A. Prabhudas, Aged about 58 years,
Deputy Inspector General of Police,
Crime Investigation Department (CID),
State of Andhra Pradesh, Hyderabad.

...Applicant

(By Advocate : Mr. K. Sudhaker Reddy)

Vs.

1. Union of India, Rep by its Secretary,
Department of Personnel & Training,
Lodhi Road, New Delhi.
2. The Director, National Police Academy,
Hyd.
3. The State of Andhra Pradesh, Rep by its
Director General of Police,
Saifabad, Hyderabad.

....Respondents

(By Advocate : Mrs.K.Rajitha, Sr.CGSC for R-1
Mr.V.Vinod Kumar,Sr.CGSC for R-2
Mr.M.Bal Raj, Govt. Pleader for State of AP)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:

2. The O.A. is filed in regard to consideration of the applicant MID Career Training for the year 2016.



3. The brief facts of the case are that the applicant belongs to 1998 batch IPS and he has completed 28 years of service. He is entitled for undergoing MID Career Training for the year 2016, which is being held by the National Police Academy, Hyderabad. Even though the applicant was entitled for the said training in the years 2014 & 2015, his name was not considered. The respondents have not given any reasons for not considering his case. In the year 2015, one Mr. Surya Prakash, IPS 1996 was considered even though he was not having 3 years of service and applicant's junior Mr. A. Venkateswara Rao was also sent for training.

4. The contentions of the applicant are that though he was eligible for being sent to MID Career Training for the year 2016, he was not sent whereas others, who do not satisfy the conditions of training, were considered. Even the juniors of the applicant were selected for the said training.

5. The respondents state that since the applicant did not have minimum three years of service to retire, he was not considered for MID Career Training for the year 2016. It is clarified vide Ministry of Home Affairs letter dated 6.10.2010 that a Member of Service, who has less than 3 years of service, after the year in which he has been slotted to undergo Phase-III,

Phase-IV, Phase-V of MID Career Training, would not be sent for mandatory MID Career Training.ö

6. Heard Sri K. Sudhaker Reddy, learned counsel for the applicant, Smt. K. Rajitha, learned Senior Standing Counsel, Sri V. Vinod Kumar, learned Senior Standing Counsel & Sri M. Bal Raj, learned Govt. Pleader for the State Govt. of A.P., and perused the pleadings on record.



7. Learned counsel for the respondents has submitted that the applicant has already retired from service and, therefore, the O.A. has become infructuous. In response, learned counsel for the applicant stated that when the applicant was eligible in the years 2014 & 2015, the respondents did not consider his case, which is unfair. The respondents could have considered the case of the applicant when he was eligible for training and if he was not eligible then the reasons for not considering, could have been intimated to the applicant so that he would have been satisfied about the resolution of the grievance. The respondents could have done so.

With the above observation, the O.A. is disposed of with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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